

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-81/2023/9128/A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓  
The District & Sessions Judge,  
Sonitpur, Tezpur.

Dated Guwahati, the 31<sup>st</sup> August, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJ (S)/3927 dated 25.08.2023.

Sir,

With reference to the above, I am directed to inform you that the LTC permission that was granted to Smti Pompy Chakravarty, Addl. Chief Judicial Magistrate, Sonitpur, Tezpur, vide this Registry's letter No. HC.VII-81/2023/7873/A dated the 16<sup>th</sup> August, 2023 has been modified and now Smti Chakravarty has been allowed to avail LTC for the block period of 2022-2025 from 18.09.2023 to 22.09.2023, to travel Shiridi from Sonitpur via Mumbai, with her family (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Smti Chakravarty has been allowed to draw advance payment of Rs 80,000/-. Further, she has been allowed to avail earned leave w.e.f. 18.09.2023 till 22.09.2023 (prefixing 17.09.2023 and suffixing 23.09.2023 to 25.09.2023).

Smti Chakravarty may be informed accordingly.

Thanking you,

Yours faithfully,

*11/9/23*  
**REGISTRAR (VIGILANCE)**

*02/09/23*  
**Memo NO. HC.VII-81/2023/ 9129-9130-9131-9132/A, dated 31.08.2023**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Pompy Chakravarty, Addl. Chief Judicial Magistrate, Sonitpur, Tezpur for information, with reference to her letter dated 22.08.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
4. The Project Manager, Gauhati High Court, Guwahati for information and necessary action.

*11/9/23*  
**REGISTRAR (VIGILANCE)**